

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1406/ND/2018

In the matter of :

Superlative Products (P) Ltd

..PETITIONER

Vs.

GEM Batteries (P) Ltd

..RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 15.10.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor: *Mr Dhrubajit Sai Keer, Advocate*

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the petitioner is present and moves this petition. It is represented by Ld. Counsel for the petitioner that an advance copy of this application has been duly dispatched to the Corporate Debtor and that the same has been delivered to the Corporate Debtor as is evidenced from the Tracking report enclosed along with the typed set of application at page 303. However, none is present for the Corporate Debtor. Let one more notice is directed to be issued to the Corporate Debtor at its registered office by Registered Post/Ack. Due within a period of one week from today in relation to proceedings pending before this Tribunal and the next date of hearing and upon Corporate Debtor to show cause as to why this application [CIRP process] should not be admitted against the Corporate Debtor.

Notice

for

Post the matter on 13.11.2018.

Sd/-
(DR. V.K. SUBBURAJ,
MEMBER (TECHNICAL)

Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit